

[Mr. Chairman]

will be served by continuing this discussion further...

(Interruptions)

MR. CHAIRMAN: Therefore, I will go to the next item now. This Half-an-Hour discussion is over now. Next item—Papers to be Laid.

SHRI AMAL DATTA: Sir, what do you mean by 'over'? We have not put questions.

(Interruptions)

MR. CHAIRMAN: Mr. Gadwhi—Papers to be laid.

18.57 hrs.

(Shri Somnath Chatterjee and some hon. Members then left the House)

PAPERS LAID ON THE TABLE—Contd.

[English]

Notification under Central Excise Rules,
1944

THE MINISTER OF STATE IN THE
DEPARTMENT OF EXPENDITURE IN

THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): On behalf of Shri Janardhana Poojary, the Minister of State in the Ministry of Finance I beg to lay on the Table a copy of Notification No. 450/86-Central Excises (Hindi and English versions) published in Gazette of India dated the 17th November, 1986 together with an explanatory memorandum regarding exemption to goods commonly known as "pattis" or "pattas" of stainless Steel and falling under Chapter 72 of the Schedule to the Central Excise Tariff Act, 1985 from so much duty of excise leviable thereon as is in excess of Rupees 365 per tonne subject to the conditions specified in the Table annexed to the said Notification, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-3225/86.]

MR. CHAIRMAN: The House stands adjourned to meet at 11 a.m. tomorrow.

18.58 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, November 18, 1986/Kartika 27, 1908 (Saka)